

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

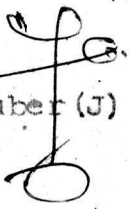
Order dated 18.5.05

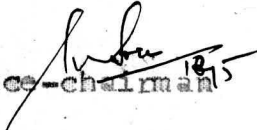
Heard Mr.A.K.Bose,Ld.Counsel for the BSNL and Mr.U.C.Mohanty,Ld.Counsel for the applicant.

By filing a Memo dtd.18.5.05, Mr.Bose disclosed that the applicant having been absorbed in BSNL with effect from 1.4.2000, ~~it~~ is no longer amenable to the jurisdiction of this Tribunal.

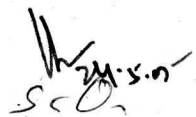
In the said premises, he prays that the O.A. ~~to~~ be disposed of ^{being} without ~~being~~ jurisdiction.

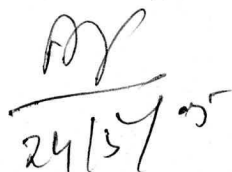
Having heard both the parties, we dispose of this O.A. being without jurisdiction.


Member (J)


Vice-Chairman

Copy of order dt. 18/5/05
issued to the counsel
but both still.


24.5.05
S.C.


24/5/05